43

[t would, therefore, be noticed that the question of the proper packaging and indication of net-weight on detergents, soaps, soap powders etc. is being enforced under the Weights and Measures laws.

# Burmah Shell Oil Company

3. SHRI SANAT KUMAR RAHA : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether the Burmah Shell Oil Company has offer ad to negotiate for the sale of its 74 per cent equity shares; and

(b) if so, what is Government's response thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & CHEMI-CALS (SHRI SHAH NAWAZ KHAN) : (a) Yes, Sir.

(b) Negotiations with Burmah Shell are due to commence shortly.

### **Chemicals Plant at Haldia**

4. SHRI SANAT KUMAR RAHA : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether it is a fact that Government have issued a licence to Hindustan Levers Ltd. to set up a Rs. 12 crores chemicals plant at Haldia; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMI-CALS (SHRI SHAH NAWAZ KHAN) : (a) Two letters of intent have been issued to M/s Hindustan Lever Limited for setting up units at Haldia. These are for the manufacture of (I) Caustic Soda 33,000 tonnes per annum and (II) STPP 30,000 tonnes per annum, Sulphuric Acid 54,000 tonnes per annum, Phosphoric Acid 19,500 tonnes per annum.

(b) The special conditions of the letters of intent are as under :—

### Caustic Soda

(i) The company shall export at the rate of 10% of the total production per annum of caustic soda.

(j) The company should reduce their foreign holding in accordance with the dilution formula laid down by Government over and above any reduction that will have to be made by them in connection with three of their other proposals for the manufacture of STPP, Ossein and Dicalcium Phosphate and Synthetic Detergents in J & K State and also the proposal that was cleared by the Central Government under the Task Force for the manufacture of Synthetic Detergents. The capital cost of the project, as given by the party is Rs. 7.08 crores.

### STPP

(i) The company will undertake export obligation at least upto the level of 20% of its annual production of STPP.

(ii) The company will ear-mark a certain percentage of its STPP production for sale to outside parties and will submit a scheme for this purpose for prior approval of Government.

(iii) The company shall supply STPP produced by it to other manufacturers of Synthetic Detergent at the same rate at which the company will supply STPP for its own captive consumption. For this purpose the company will maintain separate cost accounts for the new project so that the cost of production of STPP may be separately determined.

(iv) The company should issue fresh shares to the Indian public to the exclusion of the foreign share-holders to the extent which will, after the proposed issue of bonus shares in the proportion of one new share to every six shares, reduce the shareholding of the non-resident shareholder from the present figure of 85% at the most to 70% during the course of implementation of only this project for the manufacture of sulphuric acid, phosphoric acid and industrial phosphates (STPP). This condition will not operate as a precedent for any other future projects of the company.

The capital cost of the project, as giveD by the party is Rs. 10 crores.

# Disergarh Power Supply Company

5. SHRI DHARAMCHAND JAIN : SHRI KALAN ROY :

Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether Government's attention has been drawn to the deteriorating condition . the Disergarh Power Supply Co. Ltd. near Asan-sol belonging to the Andre Yule and Company;

(b) if so, the details thereof; and